

CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH  
AT HYDERABAD

OA/021/00825/2019

Date of Order : 16-09-2019

Between :

N. Yadamma w/o Late N.Yadiah,  
Aged : 59 years,  
Occ : Assistant Telecom Technician,  
R/o H.No.10-5-492/26, Tukaram Gate,  
Near Subash Statue, North Lalaguda,  
Secunderabad – 500017. ....Applicant

AND

1. The Union of India,  
Represented by Secretary,  
Ministry of Communication,  
Sanchar Bhavan, New Delhi-110001.
2. M/s Bharat Sanchar Nigam Limited,  
Bharat Sanchar Bhavan,  
Harish Chandra Mathur Lane,  
Janpath, New Delhi-110 001,  
Rep. by its Chairman & Managing Director
3. M/s Bharat Sanchar Nigam Limited  
Telangana Telecom Circle, Door Sanchar Bhavan,  
Nampally Station Road, Abids, Hyderabad-500 001,  
Rep. by its Chief Managing Director.
4. The General Manager,  
Telecom District, BSNL GM (North),  
CFA, CTO Building,  
Secunderabad-500003. ....Respondents

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Counsel for the Applicant: Mr. C. Aravind

Counsel for the Respondents : Mrs. K. Rajitha, Sr. CGSC for R-1

Mr.M.C.Jacob, SC for BSNL, for RR 2 to 4

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CORAM :

THE HON'BLE MRS.NAINI JAYASEELAN: ADMINISTRATIVE MEMBER

ORAL ORDER  
(per Hon'ble Mrs.Naini Jayaseelan, Administrative Member)

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Heard Mr. C. Aravind, learned counsel for the applicant, Mrs. K. Rajitha, learned Sr Central Govt., Standing Counsel for RespondentNo.1 and Mr. M. C. Jacob, learned Standing Counsel for BSNL, for Respondents 2 to 4.

2. The brief fact of the case are that, the applicant was appointed as an Attender in the office of the Respondents under Compassionate Grounds on the death of her husband who was working with BSNL and presently working as Assistant Telecom Technician (ATT). The applicant, after joining the service, declared her mother and brother as nominees. As per the averments in the Original Application, both the nominees expired on 22.04.2018 and 21.01.2009 respectively. The applicant made representation for the change of nominees on 21.09.2016 which has been duly received in the office of Respondent No.4. She made another representation with the same request. However, the said representation has also not been disposed of by the Respondents.

3. In view of the above, the Original Application is disposed of with the direction to the Respondent No.4 to dispose of both the representations of the applicant with a speaking order within a period of four weeks from the date of receipt of a copy of this order. The period of four weeks has been

given in view of the serious health condition of the applicant.

4. In the circumstances, there shall be no order as to costs.

(NAINI JAYASEELAN)  
ADMINISTRATIVE MEMBER

Dated : 16<sup>th</sup> September, 2019.  
Dictated in Open Court.

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